**श्री उपसभापति :** धन्यवाद। श्री मोहम्मद नदीमुल हक जी। ...**(व्यवधान)**...

**Frauds by digital lending apps charging higher rate of interest**

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, I would like to draw your attention regarding unethical practices of digital lending apps inflicting financial harm on the economically weaker borrowers of our country. There is a huge number of complaints received against banks and NBFCs relating to digital lending apps. As per the answer given in the Lok Saba, during the period April 1, 2021 and November 30, 2022, 12,903 complaints have been received against the digital lending apps and against recovery agents under the Integrated Ombudsman Scheme. Digital lending apps charge far higher rates of interest than traditional banks. ...*(Interruptions)*... These are becoming extortionate, and their processing fee is as high as 1.1 per cent to 5.3 per cent, and they are charging interest from 14.5 per cent to 38.5 per cent per annum which is very much higher than traditional banks. ...*(Interruptions)*... The RBI has tweaked the guidelines and recently, on 1st December, 2022, they have given fresh guidelines aiming to smoothen the lending process, but there are many things which are still unclear. ...*(Interruptions)*... The stakeholders are still awaiting clarity on many aspects, especially, the First Loss Default Guarantee System (FLDG) and there are many illegal lending apps which are not under the ambit of RBI. Out of 1,100 apps, as many as 600 apps are illegal and I have to share with the House that most of these apps are Chinese apps. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: Sir, Sir ...*(Interruptions)*...

**श्री रणदीप सिंह सुरजेवाला** (राजस्थान): सर, लीडर ऑफ द अपोजिशन बोलने के लिए खड़े हैं। ...**(व्यवधान)**...

**श्री प्रमोद तिवारी** (राजस्थान): सर, एलओपी की बात सुन लीजिए। ...**(व्यवधान)**... सर, एलओपी को सुन लीजिए। ...**(व्यवधान)**...

SHRI MOHAMMED NADIMUL HAQUE: They offer small loans without much paper work and then they bully the customers who are unable to repay the loans on time. Things came to such an extent that in November, 2020, one person, Shri Sai Aravind, on a small

loan of Rs. 3,000, committed suicide because most of these Apps require users to grant them access to their texts, images, contacts as well as camera. *Interruptions)...* Then, these Apps copy contact list and photos and use them to harass the victims. *...(Interruptions)...* Hence, Sir, I appeal to the hon. Finance Minister to take stringent action against these Apps and direct the RBI to issue proper guidelines, so that such Apps can be controlled. Thank you. *...(Interruptions)...*

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I associate myself with the submission made by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, the issue that the hon. Member has raised about Chinese Apps and how common people are being harassed and cheated by some of these Apps and, therefore, some action has to be taken up seriously... ...*(Interruptions)*... I would like to, through you, inform the august House that in the last 6-7 months I have had personal meetings with the representatives of the RBI and also with my Secretaries in the Ministry. Action from the RBI's side and our side, including the Ministry of Corporate Affairs, has been initiated in this. Sir, a lot of such Apps which are badly misusing have also been brought to the attention of MeitY. So, there is a coordinated effort to contain such Apps and also to take action against those who are misusing such Apps...*(Interruptions)*...

**श्री रणदीप सिंह सुरजेवाला** : उपसभापति जी, आपके पास चाइनीज़ ऐप्स के बारे में सुनने का समय है, लेकिन चीन ने जो किया है,..**(व्यवधान)**.. उसके बारे में सुनने का समय नहीं है। ..**(व्यवधान)**.. ऐप्स के बारे में सुनने का समय है।..**(व्यवधान)**..

**श्रीमती निर्मला सीतारमण** : कांग्रेस पार्टी इससे क्या साबित कर रही है कि कॉमन मैन की प्रॉब्लम उनकी प्रॉब्लम नहीं है! This is a common man's problem on which we have taken action. ...*(Interruptions)*... Hon. Prime Minister, Shri Modi, is concerned about the small borrowers who are getting cheated by Apps. ...*(Interruptions)*... Sir, the Congress Party has clearly betrayed and they have lack of concern for common man. ...*(Interruptions)*... So, here, we have taken concerted efforts. ...*(Interruptions)*... Sir,

RBI, MeitY, MCA and the Ministry of Finance are working to ensure that common man is not cheated by any Apps. Thank you. ...*(Interruptions)*...

**श्री सैयद नासिर हुसैन** (कर्नाटक): माननीय उपसभापति जी..(**व्यवधान**)..

**श्री प्रमोद तिवारी** : सर, यह क्या है? ..(**व्यवधान**)..

**श्री उपसभापति** : प्रमोद जी, आप पहले बैठिए।..(**व्यवधान**)..प्लीज़ एक मिनट। ..(**व्यवधान**)..

**विपक्ष के नेता (श्री मल्लिकार्जुन खरगे)** : उपसभापति जी, हम बोलने के लिए खड़े हैं। ..(**व्यवधान**)..

**श्री सैयद नासिर हुसैन** : आप हमें अपनी बात कहने का मौका नहीं देते हैं। ..(**व्यवधान**)..

**श्री राघव चड्ढा** (पंजाब) : सर, आप हमारी तरफ देखते भी नहीं हैं। ..(**व्यवधान**)..

**श्री रणदीप सिंह सुरजेवाला** : चीन जो कर रहा है, उसके लिए समय नहीं है। ..(**व्यवधान**)..

**श्री सैयद नासिर हुसैन** : उपसभापति जी, माननीय एलओपी खड़े हैं। ..(**व्यवधान**)..वे कुछ कहना चाहते हैं। ..(**व्यवधान**)..

**श्री उपसभापति** : मैंने अभी माननीय एलओपी को बोलने की अनुमति दी थी।..(**व्यवधान**).. मैंने उनको बोलने की अनुमति दी थी। ..(**व्यवधान**)..

**श्री सैयद नासिर हुसैन** : उपसभापति जी, आप हमारी तरफ देखते भी नहीं हैं। ..(**व्यवधान**)..

**श्री उपसभापति** : माननीय श्री सैयद नासिर हुसैन जी ..(**व्यवधान**).. राघव जी, प्लीज़ बैठ जाइए। ..(**व्यवधान**)..रणदीप सिंह सुरजेवाला जी, प्लीज़ सुनिए। ..(**व्यवधान**). आप एक मिनट बैठिए।..(**व्यवधान**)..मैं चेयर से खड़ा होकर आपसे आग्रह कर रहा हूं।

SHRI RAGHAV CHADHA: Sir, I am on a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Raghavji, please take your seat.

**श्री राघव चड्ढा** : सर, आप हमारी तरफ देखते भी नहीं हैं। ..(**व्यवधान**)..

**श्री उपसभापति** : राघव जी, मैं आपकी ही की तरफ देख रहा हूं और बता रहा हूं। प्लीज़ एक बार सीट पर बैठ जाइए। ..**(व्यवधान)**..माननीय सदस्यगण, मैंने सुबह आते ही माननीय एलओपी को विस्तार से बोलने का मौका दिया था। ..**(व्यवधान)**.. पुनः रूल 267 के अंतर्गत जितने नोटिस आए थे, इन्क्लूडिंग माननीय राघव चड्ढा जी, आपका भी, वह स्थिति मैंने स्पष्ट की थी। हाउस लिस्टेड बिज़नेस के अनुसार चलता है, अगर लिस्टेड बिज़नेस की किसी चीज़ में कोई बदलाव होता है तो चेयरमैन के कंसेन्ट से होता है और मैंने वह स्पष्ट किया है कि रूल 267 की क्या स्थिति है। अगर आप में से कोई सदस्य किसी वक्त कुछ कहना चाहे, तो उसके लिए एक सिस्टम बनाइए। आप जो रूल्स बनाते हैं, मैं उसके तहत फंक्शन करता हूं। आपने जो रूल्स बनाए हैं, जो डेली का बिज़नेस है, मैं उसके तहत चलूंगा। अगर ज़ीरो ऑवर चल रहा है और हर आदमी खड़ा हो जाए, तो मैं इजाज़त नहीं दे सकता हूं।..**(व्यवधान)**..माननीय एलओपी कुछ कह रहे हैं।..**(व्यवधान)**..

**एक माननीय सदस्य** : इसी रूल के तहत बात कर रहे हैं। ..**(व्यवधान)**..

**श्री मल्लिकार्जुन खरगे** : उपसभापति जी, हमारे सदस्य, जो इधर के मेम्बर्स हैं, जब कोई भी सवाल उठाते हैं या चर्चा की डिमांड करते हैं, तो * आप हमें मौका ही नहीं देते हैं। आप बार-बार पूछते हैं कौन-से रूल्स में? मैं बताता हूं, Rule 266 - 'residuary powers' says, "All matters not specifically provided for in these rules and all questions relating to the detailed working of these rules shall be regulated in such manner as the Chairman may from time to time direct". It means that you can direct. You can suspend the rules. You can allow us. This is a very important matter. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please take your seat now. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: Sir, the Chinese incursion is an important matter. How they are ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please refrain from allegations against the Chair. ...*(Interruptions)*... No, please. ...*(Interruptions)*... Hon. LoP, please... ...*(Interruptions)*...

SHRI RAGHAV CHADHA: Sir, I have a point of order. ...*(Interruptions)*...

---

*Expunged as ordered by the Chair.

**श्री उपसभापति** : माननीय सदस्यगण, "All matters not specifically provided for in these rules and all questions relating to the detailed working of these rules shall be regulated in such manner as the Chairman may from time to time direct". ...*(Interruptions)*...माननीय एल.ओ.पी., प्लीज़। माननीय एल.ओ.पी. को मैंने सुबह बोलने का मौका दिया, पुनः माननीय एल.ओ.पी. रूल क्वोट करने के लिए खड़े हुए तो मैंने उन्हें बोलने का मौका दिया। माननीय सदस्यगण, अब आप मुझे यह बतायें, जिस रूल का इन्होंने उल्लेख किया, उस रूल में कहा जा रहा है कि ...**(व्यवधान)**...

SHRI RAGHAV CHADHA: Sir, I am also raising a point of order. ...*(Interruptions)*...

**श्री उपसभापति** : चेयरमैन की जो डायरेक्शन है, मैंने उसी के तहत आपको रूल 267 में स्पष्ट किया कि नोटिस नहीं है।...**(व्यवधान)**... रूल्स के तहत आज का जो बिज़नेस है, मैं उसी के तहत जाऊंगा। कोई व्यक्ति अगर बिज़नेस को चेंज करना चाहे तो उसकी एक प्रक्रिया है।...**(व्यवधान)**... मैं अपेक्षा करता हूं कि आप उस प्रक्रिया का पालन करें।...**(व्यवधान)**... उस प्रक्रिया के तहत, उन रूल्स के तहत आप नोटिसेज़ दें और उन पर बहस की मांग करें।...**(व्यवधान)**...श्री बाबू राम निषाद जी।

**Need to remove silt in the mainstream of the Ganga, Yamuna and Ghagra rivers in Uttar Pradesh**

**श्री बाबू राम निषाद** (उत्तर प्रदेश) : माननीय उपसभापति जी, आपने मुझे बोलने का अवसर दिया, इसलिए मैं एक महत्वपूर्ण विषय पर उत्तर प्रदेश सहित पूरे देश और सदन का ध्यान आकृष्ट कराना चाहता हूं।...**(व्यवधान)**...

**श्री उपसभापति** : माननीय श्री बाबू राम निषाद जी की बात के अलावा और कोई बात रिकॉर्ड पर नहीं जाएगी।...**(व्यवधान)**...

**श्री बाबू राम निषाद** : महोदय, कालांतर में घटता हुआ भूगर्भ जलस्तर, दूषित, सिमटती और विषैली होती नदियां, सिकुड़ते ग्लेशियर राष्ट्रीय चिंतन के विषय हैं। ...**(व्यवधान)**... आज तक देश की किसी भी नदी में डीसिल्टिंग का काम नहीं किया गया है।...**(व्यवधान)**... पहले देश की नदियां अविरल बहती थीं और बहती हुई नदियों में खुद को साफ रखने और गहराई बनाए रखने की क्षमता होती थी। समय बदला और नदियां भौतिक समृद्धि का शिकार हुईं।...**(व्यवधान)**...